

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 7th day of September, 2000

Original Application No.490 of 1998

DISTRICT : BULANDSHAHAR

CORAM :-

Hon'ble Mr. Rafiquddin, J.M.

Jhamman Singh S/o Late Daulat Ram,  
R/o Village & Post Samaspur,  
District-Bulandshahr.

(Sri A.S. Diwaker, Advocate)

..... Applicant

Versus

1. Union of India through General Manager,  
North Central Railway, Allahabad.
2. Divisional Personnel Officer, North  
Central Railway, Allahabad.
3. Permanent Way Inspector, Khurja, Junction,  
Allahabad Mandal, Central Railway,  
Allahabad.

(Sri Prashant Mathur, Advocate)

..... Respondents

ORDER (oral)

By Hon'ble Mr. Rafiquddin, J.M.

The applicant retired on 31-1-1998 as Meth on  
31-1-1998 under PWI, Khurja. He has filed this OA seeking  
a direction to the respondents to make payment of his  
pensionary benefits with interest thereon on the date of  
payment.

2. In their counter affidavit vide Para 1, the respondents have clearly stated that the post retirement benefits of the applicant have been passed on 11-6-1998 and paid to him on 21-6-1998. The details of the amounts have also

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been mentioned in the counter affidavit. The applicant has not controverted this averment of the counter affidavit by filing any rejoinder affidavit. Therefore, there is no reason to disbelieve the facts as narrated by the respondents.

3. I have heard Sri Prashant Mathur, counsel for the respondents and perused the record carefully.

4. As regards delay in making payment, it has been pointed out by the learned counsel for the respondents that the delay was caused due to the fact that the applicant did not vacate Railway Quarter within time. Thus, the relief which has been claimed by the applicant has been granted by the respondents. There is also no justification for grant of any interest on account of delay in making payment. The OA is dismissed with no order as to costs.

*Dube/*  
Member (J)

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